

FIR No. 289/2018  
PS Prasad Nagar  
U/s 307/341/174-A IPC  
State Vs. Pankaj Nagar @ Keshav

20/07/2021

File taken up today on the bail application u/s. 439 Cr.PC of accused Pankaj Nagar @ Keshav for grant of interim bail for period of 90 days as per the H.P.C. guidelines.

( Proceedings Convened through Video Conferencing )

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).  
IO SI Ram Avtar is present (through V.C.)  
Sh. S. G. Ashthana, Ld. Counsel for the accused (through V.C.).

One of the regular stenographers and Assistant Ahlmad are on leave today.

It is submitted by ccounsel for the accused that he has already sent the status of pending cases against the accused to the e-mail of this Court.

SHO/IO is directed to file list/status of all pending cases against accused and to file appropriate report, on or before the next date of hearing.

At the request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 24/07/2021. Date of 24/07/2021 is given at the specific request and convenience of counsel for the accused.

IO is bound down for the next date of hearing i.e. 24/07/2021.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
20/07/2021(A)

CNR No. DLCT01-000185-2015

SC No. 16/2021

FIR No. 415/2015

PS Kotwali

U/s 395/397/365/412/201/120-B IPC & 25 Arms Act

State Vs. Sunil & Ors.

20/07/2021

**File taken up today on the bail application u/s. 439 Cr.P.C. of accused Maan Singh for grant of interim bail.**

**( Proceedings Convened through Video Conferencing )**

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).

Sh. Gaurav Singhal, Ld. Counsel for the accused Maan Singh (through V.C.).

**One of the regular stenographers and Assistant Ahlmad are on leave today.**

Issue notice of the aforesaid interim bail application to the State. Addl. P.P. for the State accepts the notice of aforesaid bail application of the accused.

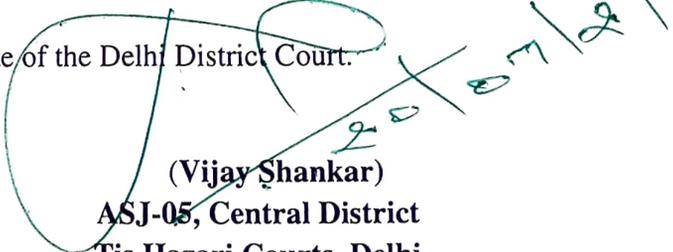
It is submitted by counsel for the accused that accused has filed aforesaid interim bail application on the ground of medical condition of mother of the accused. It is further submitted that mother of the accused is to be operated on 27/07/2021.

Issue notice to the IO for the next date of hearing.

SHO/ IO is directed to file appropriate report regarding medical condition of mother of the accused, availability of family members of the accused and as to whether immediate hospitalization/ surgery of mother of the accused is required or not and if surgery is planned, for which date and also verify medical documents of the mother of the accused and file appropriate report on the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 22/07/2021. Date of 22/07/2021 is given at specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

  
(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
20/07/2021(A)

FIR No. 210/2019  
PS Kamla Market  
U/s 328/379/34 IPC  
State Vs. Rajesh Kumar Meena & Ors.

20/07/2021

File taken up today on the application for releasing the vehicle bearing registration No. UP-14-FT-1715 on the superdari filed on behalf of the application/registered owner Rajesh Kumar Sharma.  
( Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).  
IO/SI Mahesh Bhargava, is present (through V.C.).  
Sh. Samsul Haque, Ld. Counsel for the applicant Rajesh Kumar Sharma  
(through V.C.)

One of the regular stenographers and Assistant Ahlmad are on leave today.

Reply of IO/SI Mahesh Kumar Bhargava is received.

It is submitted by counsel for the applicant that inadvertently, he could not his vakalatnama and he will file the same before the next date of hearing.

At request of counsel for the applicant, the aforesaid application be put up for consideration on 24/07/2021. Date of 24/07/2021 is given at specific request and convenience of counsel for the applicant.

IO is bound down for the next date of hearing.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
20/07/2021(A)

CNR No.DLCT01-004029-2015  
SC No.102/2021  
FIR No.48/2015  
PS Nabi Karim  
U/s 186/353/333/307/201/34 IPC & 25/27 Arms Act  
State Vs. Ajay @ Nathu & Ors.

20/07/2021

File taken up today on the bail application u/s. 439 Cr.PC of accused Ajay  
@ Nathu.

( Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).

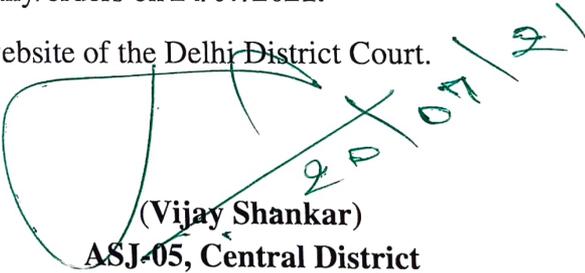
None has joined the proceedings via video conferencing on behalf of the  
accused.

One of the regular stenographers and Assistant Ahlmad are on leave  
today.

Order is not ready.

Put up for clarifications, if any/orders on 24/07/2021.

Order be uploaded on the website of the Delhi District Court.

  
(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
20/07/2021(A)

**FIR No. 63/2015  
PS Karol Bagh  
U/s 411/395/120-B IPC  
State Vs. Subroto Bera @ Bacchu**

20/07/2021

**File taken up today on the application u/s. 439 Cr.PC of accused Subroto Bera @ Bacchu for grant of interim bail for the period of 90 days as per HPC guidelines.**

**( Proceedings Convened through Video Conferencing)**

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).  
Sh. Sundheshwar Lal, Ld. Counsel for the accused Subroto Bera @ Bacchu (through V.C.).  
Sh. Jitender, Law Officer, Central Jail No. 1, Tihar, New Delhi (through V.C.)

**One of the regular stenographers and Assistant Ahlmad are on leave today.**

Report received from the concerned Jail Superintendent.

It is submitted by counsel for the accused that copy of the aforesaid reply be supplied to him. Copy be supplied.

Counsel for the accused seeks time for clarifications. Heard. Request is allowed.

At the request of counsel for the accused, the aforesaid interim bail application of the accused be put up for clarifications/consideration on **27/07/2021**. Date of 27/07/2021 is given at the specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
20/07/2021(A)

**FIR No.319/2020  
PS Nabi Karim  
U/s 302/34 IPC  
State Vs. Vishal & Ors.**

20/07/2021

**File taken up today on the application u/s. 439 Cr.PC of accused Vishal for grant of regular bail.**

**( Proceedings Convened through Video Conferencing)**

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).  
IO/ Inspector Tej Dutt Gaur has not joined the proceedings through V.C.  
Sh. Gajraj Singh, Ld. Counsel for the accused Vishal (through V.C.).

**One of the regular stenographers and Assistant Ahlmad are on leave today.**

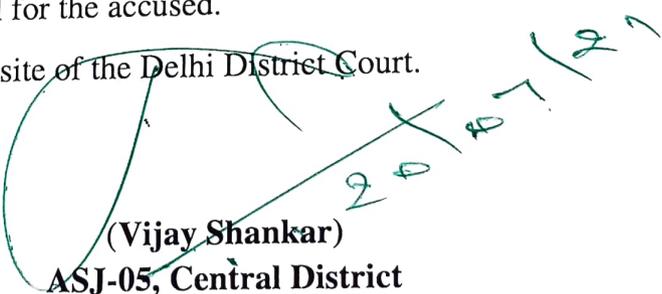
Request for exemption from appearance received from IO. Request is allowed for today only.

Issue notice to the IO for the next date of hearing.

IO is directed to file the status of FSL result on the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 26/07/2021. Date of 26/07/2021 is given at the specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

  
(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
20/07/2021(A)

**FIR No.303/2014  
PS Subzi Mandi  
U/s 302/307/120-B/34 IPC  
State Vs. Sunil @ Maya & Ors.**

20/07/2021

**File taken up today on the bail application u/s. 439 Cr.P.C. of accused  
Sunil @ Maya for grant of regular bail.  
( Proceedings Convened through Video Conferencing)**

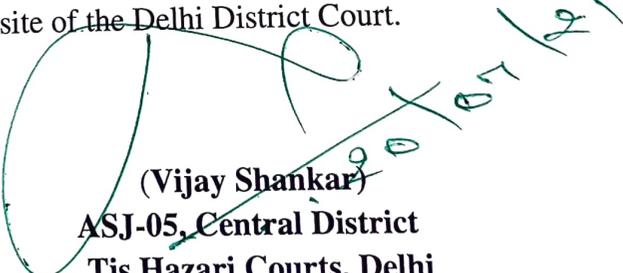
Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).  
IO Inspector Surender Kumar is present (through V.C.)  
Sh. Naresh Kumar, Ld. Counsel for the accused Sunil @ Maya (through  
V.C.).

**One of the regular stenographers and Assistant Ahlmad are on leave  
today.**

At request of counsel for the accused, the aforesaid bail application of the  
accused be put up for consideration on **29/07/2021**. Date of 29/07/2021 is given at specific  
request and convenience of counsel for the accused.

IO is bound down for the next date of hearing.

Order be uploaded on the website of the Delhi District Court.

  
(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
20/07/2021(A)

**FIR No. 221/2015  
PS Karol Bagh  
U/s 395/411/120-B IPC  
State Vs. Subroto Bera @ Bacchu**

13/07/2021

**File taken up today on the application u/s. 439 Cr.PC of accused Subroto Bera @ Bacchu for grant of interim bail for the period of 90 days as per HPC guidelines.**

**( Proceedings Convened through Video Conferencing )**

**Present:** Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).  
Sh. Sundheshwar Lal, Ld. Counsel for the accused Subroto Bera @ Bacchu (through V.C.).  
Sh. Jitender, Law Officer, Central Jail No. 1, Tihar, New Delhi (through V.C.)

**One of the regular stenographers and Assistant Ahlmad are on leave today.**

Report received from the concerned Jail Superintendent.

It is submitted by counsel for the accused that copy of the aforesaid reply be supplied to him. Copy be supplied.

Counsel for the accused seeks time for clarifications. Heard. Request is allowed.

At the request of counsel for the accused, the aforesaid interim bail application of the accused be put up for clarifications/consideration on **27/07/2021**. Date of 27/07/2021 is given at the specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)**  
**ASJ-05, Central District**  
**Tis Hazari Courts, Delhi**  
**20/07/2021(A)**